

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 104

IA(I.B.C.)/1497/(CH)2024
And
CP(IB) No.234/Chd/Hry/2022

IN THE MATTER OF:

Ginni Filaments Ltd

...Petitioner

Vs.

Orient Craft Ltd.

...Respondent

Under Section: 9, IBC 2016, Rule 11 of NCLT, 2016

Order delivered on 03.07.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner/Applicant

: Mr. K.V . Singhal, Advocate

For the Respondent

: Mr. Raghav Kakkar, Advocate

ORDER

IA(I.B.C.)/1497/(CH)2024 & CP(IB) No.234/Chd/Hry/2022

This application has been filed by the petitioner/applicant under Rule 11 of NCLT, 2016 for withdrawal of the main petition on the basis of the settlement dated 14.05.2024. It is stated by learned counsel for the petitioner that on instructions he may be permitted to withdraw the present petition. Keeping in view the statement made by learned counsel for the applicant, IA(I.B.C.)/1497/(CH)2024 **is allowed** and the main Company Petition bearing CP(IB) No.234/Chd/Hry/2022 **is dismissed as withdrawn.**

Sd/-
(L. N. GUPTA)
MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Pooja